

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3083
ANSWERED ON:23.08.2006
CORRUPT GOVERNMENT SERVANTS
Singh Deo Smt. Sangeeta Kumari;Thummar Shri Virjibhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government is considering to give compulsory retirement to those Central Government Officials who have been found involved in cases of corruption;
- (b) if so, the criteria adopted for this purpose;
- (c) the details of officers of All India Services found involved in cases of corruption and serious irregularities and dereliction of duty; and
- (d) the details of action taken against these officers during the last two years?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): At present, there is no specific proposal under consideration to give compulsory retirement to those Central Government officials found involved in cases of corruption. The disciplinary rules however provide for removal /dismissal from service in cases in which the imputation of corruption is established unless in any exceptional cases and for special reasons to be recorded in writing any other penalty is imposed.

(c) & (d): The process in these cases involve various investigation agencies and various State cadre authorities. The information in all these cases is not centrally maintained.